

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:732
ANSWERED ON:27.11.2012
DOPE TEST BY NADA
Mahato Shri Narahari

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the frequency of tests conducted by the National Dope Testing Agency (NADA) on athletes between January, 2010 till date;
- (b) the number of athletes who absented themselves from these tests during the said period, sports discipline-wise;
- (c) whether any rule is in place for taking action against athletes who repeatedly avoid taking these tests;
- (d) if so, the details thereof along with the action taken by the Government/ NADA against such athletes; and
- (e) the steps taken by the Government to ensure and make it compulsory for the athletes to present themselves for dope screening in the future?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

- (a) The number of tests conducted by the National Anti Doping Agency (NADA) on athletes between January, 2010 till date are as under:-

Year	Total Dope Sample Collected
2010	2794
2011	3206
2012 (upto Oct. 2012)	3101

- (b) There was no athlete reported to have absented from the dope testing.
(c) Yes, Madam.

(d) Section 2.3 of Article 2 of 'The Anti-Doping Rules, 2010, states that "Refusing, - or failing without compelling justification, - to submit to sample collection after notification as authorized in these Anti-Doping Rules or otherwise evading sample collection" is considered as Anti-Doping Rule Violation. The Independent Anti Doping Disciplinary and Appeal Panels of NADA take action against those sportspersons who violate the Anti Doping Rules. As there was no athlete who absented from the dope testing, the question of action taken on the account did not arise.

(e) Anti-Doping Rules, like Competition rules, are sport rules governing the conditions under which sport is played. Athletes, Athletes Support Personnel and other Persons accept these rules as a condition of participation and shall be bound by them. As per 'The Anti Doping Rules, 2010', it is mandatory for all the athletes who are registered with the respective National Sports Federations (NSFs) or any athlete who participates in an event to present themselves for dope testing when notified by NADA.